

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI DATED THE 14th July, 1978.

NOTIFICATION
(INCOME TAX)

NO. 2403 (F.NO.189/2/78-IT.AI) : In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to the Notification No.679 (F.NO. 187/2/74-IT.AI) dated 20.7.74 and Notification No.1931 (F.No. 189/2/77-IT.AI) dated 12.8.77 as amended from time to time.

Existing entries under columns 1, 2 and 3 against Serial No.14A shall be substituted by the following entries:-

COMMISSIONER OF INCOME TAX (1)	HEADQUARTERS (2)	JURISDICTION (3)
14A ALLAHABAD	ALLAHABAD	1. Allahabad 2. Estate-Duty-Cum-Income-Tax Circle, Allahabad. 3. Sultanpur. 4. Faizabad. 5. Fatehpur. 6. Banda. 7. Gorakhpur. 8. Basti. 9. Gonda. 10. Bshraich. 11. Azamgarh. 12. Ballia. 13. Deoria. 14. Varanasi. 15. Mirzapur. 16. Jaunpur. 17. Ghazipur. 18. Parteggerh. 19. Mau Nath Bhanjan. 20. Badaichi. Badkahi

This notification shall take effect from 24th July, 1978.

Sd/-
(J.P. SHARMA)
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Baicuri Garden), New Delhi.